Statement of Objects and Reasons

The Budget for the year 2020-21 was presented to the Legislative Assembly on the 6th February, 2020. The Demands for Grants have since been discussed and voted by the Assembly. The Appropriation Bill is, therefore, introduced in accordance with the provisions of Article 204 of the Constitution of India to provide for appropriation out of the Consolidated Fund of the State of Goa of the moneys required for the services during the financial year 2020-21.

Porvorim, Goa

DR. PRAMOD SAWANT
Finance Minister/Chief Minister

Assembly Hall,
Porvorim, Goa.

NAMRATA ULMAN
Secretary to the Legislative Assembly of Goa.

Governor’s Recommendation under Article 207 of the Constitution of India

In pursuance of Article 207 of the Constitution of India, I, Satya Pal Malik, Governor of Goa, hereby recommend the introduction and consideration of the Goa Appropriation (No. 2) Bill, 2020, by the Legislative Assembly of Goa.

LA/LEGN/2020/632

The following bill which was introduced in the Legislative Assembly of the State of Goa on 27th July, 2020 is hereby published for general information in pursuance of Rule–138 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly.

The Goa Appropriation (No. 3) Bill, 2020
(Bill No. 11 of 2020)

A BILL
to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services and purposes of the financial year 2020-21.

Be it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India, as follows:—

1. Short title.— This Act may be called the Goa Appropriation (No. 3) Act, 2020.
2. **Issue of Rs. 286,41,90,000/- out of the Consolidated Fund of the State of Goa for the financial year 2020-21.**— From and out of the Consolidated Fund of the State of Goa, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule hereto amounting in the aggregate to the sums of two hundred eighty six crore forty one lakhs ninety thousand rupees towards defraying the several charges which will come in the course of payment during the financial year 2020-21 in respect of the services and for purposes specified in column (2) of the said Schedule.

3. **Appropriation.**— The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Goa under this Act, shall be appropriated for the services and purposes expressed in the said Schedule to this Act in relation to the said financial year.

**SCHEDULE**

(See sections 2 and 3)

(Rs. in lakhs)

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<tr>
<th>Demand No.</th>
<th>Services and purposes</th>
<th>Sums not exceeding</th>
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<td>28575.34</td>
<td>66.56</td>
<td>28641.90</td>
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</table>
Statement of Objects and Reasons

The Supplementary Demands for Grants for the year 2020-21 (First Batch) was presented to the Legislative Assembly. This Bill is introduced in pursuance of Article 204 read with Article 205 of the Constitution of India to provide for appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa, to meet the expenditure on certain services, granted by the Legislative Assembly for those services, during the financial year 2020-21.

Porvorim, Goa

DR. PRAMOD SAWANT
Finance Minister/Chief Minister

Assembly Hall,
Porvorim, Goa.

NAMRATA ULMAN
Secretary to the Legislative Assembly of Goa.

Governor’s Recommendation under Article 207 of the Constitution of India

In pursuance of Article 207 of the Constitution of India, I, Satya Pal Malik, Governor of Goa, hereby recommend the introduction and consideration of the Goa Appropriation (No. 3) Bill, 2020, by the Legislative Assembly of Goa.

Department of Law
Legal Affairs Division

Notification
7/8/2019-LA

The Goa Appropriation (No. 2) Act, 2020 (Goa Act 8 of 2020), which has been passed by the Legislative Assembly of Goa on 27-07-2020 and assented to by the Governor of Goa on 01-08-2020, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

The Goa Appropriation (No. 2) Act, 2020
(Goa Act 8 of 2020) [01-08-2020]

AN
ACT

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Goa for the services and purposes of the financial year 2020-21.